

1 MCC-1812-2025 IN THE HIGH COURT OF MADHYA PRADESH AT JABALPUR BEFORE HON'BLE SHRI JUSTICE SANJEEV SACHDEVA, ACTING CHIEF JUSTICE & HON'BLE SHRI JUSTICE VINAY SARAF ON THE 19th OF JUNE, 2025 <u>MISC. CIVIL CASE No. 1812 of 2025</u> *EX CONSTABLE NARENDRA KUMAR KORI Versus*

DIRECTOR GENERAL AND OTHERS

Appearance:

Shri Shashank Shrivastava - Advocate for the Petitioner.

Shri Ishan Soni - Advocate for Respondents.

<u>ORDER</u>

Per. Sanjeev Sachdeva, Acting Chief Justice

Petitioner seeks restoration of Writ Appeal No.2063 of 2023 that was dismissed vide peremptory order dated 08.11.2024.

In view of the averments made in the petition, MCC is allowed. Writ Appeal

No.2063 of 2023 is restored to its original number.

Petitioner shall cure the defects within one week.

Accordingly, the MCC is disposed of.

Registry is directed to place the copy of this order along with the record of Writ Appeal No.2063 of 2023.

(SANJEEV SACHDEVA) ACTING CHIEF JUSTICE (VINAY SARAF) JUDGE

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